

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2021 THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : STORM EXPORT PVT. LTD. V/s RS INFRAWELL INDIA PVT. LTD & Anr.

SECTION: 9 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,  
MEMBER (J)

COUNSEL FOR PETITIONER : SH. AISHWARYA PRATAP SINGH  
ALONGWITH SH. KUNAL ANAND, ADVS.

CP NO. (IB) 33/ALD/2020

The matter was taken up today through Video Conferencing.

Heard Sh. Aishwarya Pratap Singh, Advocate for the Petitioner through Video Conferencing.

Pursuant to the earlier order of this Court, shows that notices were sent to the Respondent, but the same has returned back on account of "addressee has changed the address"

Learned counsel for the petitioner prays time for fresh notice to be made by publication. Prayer is allowed. Let the same be made within four weeks and the affidavit of service be filed by the next date of listing.

Accordingly put up on 22<sup>nd</sup> February, 2021 before the Regular Court/ Video Conferencing.

Dated : 05.01.2021

  
JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)